

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 5239

TO BE ANSWERED ON WEDNESDAY, THE 24TH JULY, 2019.

Motor Accidents Claims Tribunals

5239. SHRI P. RAVEENDRANATH KUMAR :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details about the total number of pending cases regarding compensation for accident victims;**
- (b) whether the Government is providing any assistance to State Governments for setting up of Motor Accidents Claims Tribunals so as to have fast disposal of such cases; and**
- (c) if so, the details thereof and the action taken by the Government in this regard?**

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) : Data / Information on pendency of cases in High Courts and District / Subordinate Courts are available on the web-portal of National Judicial Data Grid (NJDG). NJDG does not maintain separate data / information on number of pending cases regarding compensation for accident victims.

(b) & (c): Section 165 of the Motor Vehicles Act, 1988, *inter-alia*, provides that State Government may, in consultation with respective High Courts, constitute one or more Motor Accidents Claims Tribunals for such areas, as may be specified in the notification for the purpose of adjudicating claims for compensation in respect of accidents involving death or bodily injury to persons arising out of use of motor vehicles, or damages to any property of a third party so arising, or both. Such courts are presently functioning in the States.
